

Shri Ramachandra Reddi : May I know whether the Government will be pleased to enquire about the unsold stocks in Madras or Andhra State and find out the ways and means of disposing of the stock ?

Shri M. M. Shah : The matter is under very active consideration.

Shri B. S. Murthy : Arising out of that the answer given by the Minister at the quality of the paper made by the Andhra Paper Mills may be inferior.....

An Hon. Member : He has not said so.

Shri B. S. Murthy : He said so.

Mr. Deputy Speaker : If the Minister remembers what he said, the hon. Member may come to the question now.

Shri B. S. Murthy : Yes, Sir. May I know whether an attempt is made by the hon. Minister to investigate into this matter because a State is involved in this dispute.

Shri M. M. Shah : Several suggestions have been made. Actually, as I said, the Andhra State Government itself, which owns this factory, has not made any direct approach. Even then, the Development Wing of the Ministry is already advising them as to how to improve the quality.

Shri Heda : Is it not a fact that all other factories which manufacture craft paper are making very great profits so much so that from the consumers' point of view, the time has come when the tariff restrictions should be loosened ?

Shri M. M. Shah : I take the information, but actually, they are not related to facts. The production is increasing and much of the profit is being ploughed back in expansion schemes.

अमलाबाद की कोयले की खानें

*४६२. { श्री लू० बं० सोबिया :
श्री चट्टोपाध्याय :

क्या अन्न मंत्री यह बताने की कृपा करेंगे

कि :

(क) चिकली और अमलाबाद की कोयले की खानों के प्रबन्धकों के क्या नाम हैं जिनके विरुद्ध कानूनी कार्यवाही करने के निश्चय का उल्लेख मंत्रालय के १९५५-५६ के प्रतिवेदन में किया गया है ;

(ख) क्या वास्तव में कानूनी कार्यवाही की गई है ; और

(ग) यदि हां, तो प्रत्येक मामले में क्या परिणाम रहा ?

अन्न उपमंत्री (श्री आबिद अली) :

(क) प्रबन्धकों के नाम क्रमशः श्री के० एस० माथुर और श्री के० दत्त हैं ।

(ख) जी हां ।

(ग) अदालत ने अभी फैसला नहीं दिया है ।

श्री लू० बं० सोबिया : उनके ऊपर कौनसा चार्ज लगाया गया था ?

श्री आबिद अली : माइन्स ऐक्ट के लिहाज से उन्होंने लापरवाही की क्योंकि उन्होंने ऐसा प्रबन्ध नहीं किया कि सुरक्षित तरीके से काम हो सके ।

Shri T. B. Vittal Rao : May I know whether it is a fact that the managers still continue to serve in the colliery though they have been held responsible for the disaster, by the court of enquiry ?

Shri Abid Ali : We have launched a prosecution against them, and also a court of enquiry has been appointed, under the Mines Act. I do not know what is the present position. If the hon. Member wants to know it, he may give notice of it, and I could get the information and supply it.

Dr. Rama Rao : May I know when the legal action was started and at what stage is it now ?

Shri Abid Ali : A prosecution was launched early this year and also a court of enquiry was appointed during that period. It is for the court of enquiry to suspend the licences. Government cannot do anything in this matter. That point should be made clear.

पाकिस्तान में रोके गये हरिजन ।

*४६३. { डा० राम सुभग सिंह :
श्री अमर सिंह डामर :

क्या प्रधान मंत्री २८ अगस्त, १९५६ के तारांकित प्रश्न संख्या १४९९ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि

उन हरिजनों के बारे में भारत सरकार ने और प्रागे क्या कार्यवाही की है जिनको पाकिस्तान से इस बहाने पर भारत नहीं आने दिया गया था कि वे हिन्दू नहीं हैं ?

The Deputy Minister of External Affairs (Shri Anil K. Chanda) : The matter is still being pursued.

Shri B. S. Murthy : In view of the fact that this question has been pending for long and there are reports in the papers that the Harijans who want to come over to India are being not only allowed to come but also being persecuted and harassed, may I know what immediate steps are being taken by the Government to relieve the situation ?

Shri Anil K. Chanda : The Pakistan Government are persisting in their attitude that the same facilities that are given to the Hindus and Sikhs desiring to migrate from Pakistan cannot be given to the Harijans.

Dr. Ram Subhag Singh : If the Pakistan Government is persisting in this attitude, namely, that the same facilities should not be given to the Harijans, may I know whether the Government of India will categorically state that the Nehru-Liaquat Pact is dead ?

Shri Anil K. Chanda : We are considering our next step in the matter.

Shri Kasliwal : The hon. Deputy Minister said that the same living conditions are not applicable to the Harijans the Hindus. May I know whether any communication has been addressed to the Pakistan Government stating that the living conditions of Harijans must be improved ?

Shri Anil K. Chanda : This matter has continually been taken up with the West Punjab Government. As recently as in the month of October, our High Commissioner has seen the Chief Minister of the West Punjab Government on this matter.

Sardar Iqbal Singh : May I know the total number of Harijans in West Pakistan and the number of those who want to migrate to India ?

Shri Anil K. Chanda : We have no information in this matter. But in the camp there are 138 Harijans still staying.

Dr. Ram Subhag Singh : The hon. Deputy Minister said that the position regarding the Nehru-Liaquat agreement was still under consideration. May I know when this will be decided ?

Shri Anil K. Chanda : As far as the Nehru-Liaquat agreement is concerned, it refers to East Bengal.

Shrimati Sushama Sen : May I know why the Harijans are not given the same facilities as the Hindus and why ?

Mr. Deputy-Speaker : Should that be decided by us now ? That is the view that is held by the Pakistan Government. Our Government are not taking that view and they are discussing it with the Pakistan Government.

Shri Ramachandra Reddi : May I know whether the Government have made any enquiries whether these Harijans are given any employment by the Pakistan Government and if so, what sort of employment is given to them ?

Shri Anil K. Chanda : These particular people are in the camps. There are many more Harijans living in West Pakistan.

Shri Jaipal Singh : May I know what reasons have been given by the Pakistan Government for not considering the Harijans as part of the Hindu community ? If they have given any reasons, what are they ?

Shri Anil K. Chanda : No theological reasons have been given by them. They hold that the Harijans are distinct from the Hindu community.

Export of Shoes to Russia

*464. **Shri Kajrolkar :** Will the Minister of Commerce and Consumer Industries be pleased to state :

(a) whether it is a fact that an agreement has been reached with the Government of Soviet Russia for the export of a million pairs of shoes ;

(b) if so, the details thereof ;

(c) whether any portion of the orders for the manufacture of the required number of shoes will be fulfilled through hereditary shoemakers and their co-operatives ;

(d) if so, the proportion of such orders to be fulfilled through such shoemakers and their co-operatives ; and

(e) if the answer to part (c) is in the affirmative, whether Government propose to extend financial aid to the persons concerned in order to enable them to fulfil the orders ?

The Minister of Trade (Shri Karmarkar) : (a) to (c) : An agreement has been made by the State Trading Corporation of India (Private) Limited with the U.S.S.R. for the export of shoes worth Rs. 1,18,05,000. Deliveries will be completed by the end of February, 1957. A major portion of the supplies will be made through National Small Industries Corporation who will execute the orders through